

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. No.45/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

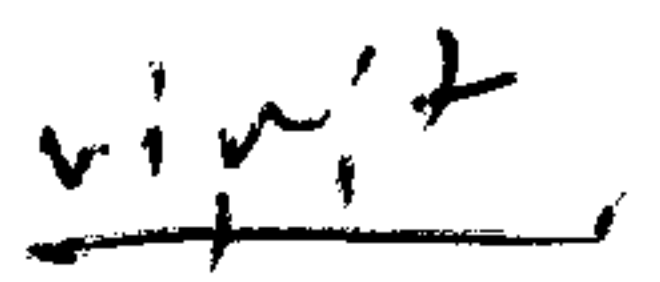

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2019**

Name of the Company: MeenabenKhuman&Anr

V/s

MK Handicrafts Pvt Ltd & Anr

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINIT NAGAR	PCS	PETITIONER	
2.	DISHA BAROT	PCS	Respondant	

ORDER


The parties are represented through their respective Learned PCS(s).


PCS Ms. Disha Barot appeared for the Respondent alongwith board resolution undertakes to file Vakalatnama and requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within two weeks by serving an advance copy to the petitioner.

List the matter on 08.08.2019


**MANORAMA KUMARI
MEMBER (JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)**

Dated this the 21st day of June, 2019.

vs